

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.129 of 2020

Tarun Kumar	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arshad Hussain, Advocate
For the Respondent Nos.1,2,5,7,&8 : Mr. Jayant Franklin Toppo, S.C.VII
For the Respondent No.6 : Mr. Raj Vardhan, A.C. to Mr. Krishna Murari, Advocate

03/29.06.2020 Heard Mr. Arshad Hussain, learned counsel for the petitioner and Mr. Jayant Franklin Toppo, learned counsel for respondents-State and Mr. Raj Vardhan, A.C. to Mr. Krishna Murari, learned counsel for respondent no.6.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents are directed to file counter affidavit within a period of four weeks.

Let notice be issued to respondent nos.3 and 4 under registered cover with A/D as well as by ordinary process for which requisites etc. must be filed within two weeks.

Mr. Hussain, learned counsel for petitioner submits that salary of the petitioner has been stopped although the petitioner is working on the post of Para Teacher.

The respondents shall examine this matter and will take decision with regard to submission of Mr. Hussain, learned counsel for the petitioner that the petitioner is still working and the salary is not being released.

The respondents are directed to take decision with regard to said submission of Mr. Hussain, learned counsel for the petitioner.

Let this matter be placed immediately after service of notice upon respondent nos.3 and 4.

Post this matter on 24th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit